



HUMAN RIGHTS NEWSLETTER

A Monthly Publication of
the National Human Rights Commission, India



27th Foundation Day, NHRC, India

The National Human Rights Commission, NHRC, India was set up on the 12th October, 1993 under the Protection of Human Rights Act passed by Parliament. Every year since then, a function is organized to mark the occasion. However, due to COVID-19 pandemic related guidelines, a public gathering was not organized to commemorate the 27th Foundation of the Commission this year. The NHRC Chairperson, Mr. Justice H.L. Dattu released a message on the occasion, which is as under :

"Today on 12th October, the National Human Rights Commission, NHRC, India has completed 27 years of its remarkable journey in the promotion and protection of human rights. It is on this day in 1993, the NHRC was set up under the Protection of Human Rights Act. The Foundation Day of any institution is to remind itself of its mandate and plan activities towards fulfillment of this mandate. Likewise, the Foundation Day of the Commission is an important day for NHRC family to self-

introspect and to continue with our commitment towards promotion and protection of human rights with even greater vigour in future.

This year, COVID 19 pandemic has posed unprecedented challenges at every front of life due to which, we are not organizing formal function to mark the occasion. However, we hope and pray that situation improves, and we are able to celebrate it along with International Human Rights Day on 10th December.

The NHRC India, since its inception on 12th October 1993, has consistently endeavoured to broaden the ambit of human rights with the challenges of changing times for the protection of the civil and political rights of the people including safeguarding their economic, social, and cultural rights.

This year has been very tough globally for humanity due to COVID-19 pandemic. We have been trying to cope with the related challenges in



line with the spirit of COVID warriors to face the adversity despite the fact that some of NHRC employees were also impacted by the pandemic.

During the year from 01.10.2019 to 30.09.2020, the Commission registered 73,729 (Seventy three thousand seven hundred twenty nine) complaints. These included 32,876 (thirty two thousand eight hundred seventy six)

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"You must not lose faith in humanity. Humanity is an ocean; if a few drops of the ocean are dirty, the ocean does not become dirty" - Mahatma Gandhi

complaints registered during 01.04.2020 to 30.09.2020, while various parts of the country were impacted by COVID-19 pandemic. These also included 29 suo moto cases of human rights violation. Besides, the Supreme Court of India allowed NHRC intervention in its suo moto petition on the issues of migrant labourers. Despite constraints, the Commission managed to hold discussions through web mode with various experts to come out with various COVID-19 Advisories sent to Government. These included COVID-19 advisories on Women, Children and Health etc.

We also managed to organize very successfully 15 days short term internship programmes every month through web mode and associated with it a number

of senior officers and experts from India and abroad to address the interns on various issues of human rights. We also got stupendous response to invitation of Expression of Interest for a record number of over 300 research projects. It is heartening to know that the response to NHRC Short Film Competition on Human Rights this year is also very encouraging. Our efforts to expand human rights awareness through the wide networks of NSS, NYKS, NCC and Red Cross is also taking a firm shape.

The Commission also managed to launch its Twitter handle and got official status to it which resulted in expanding its outreach to people. We also shifted to e-office for safe, transparent and timely processing of various matters including disposal of

complaints.

The NHRC, India, which continues to retain its "A" Accreditation with Global Alliance for National Human Rights Institutions (GANHRI) under the UN Aegis, also retained the Membership of Governance Committee of Asia Pacific Forum (APF).

The Commission acknowledges the support of all stakeholders including among Centre and State, Experts, Civil Societies, NGOs, Media in its endeavour towards the protection and promotion of human rights. On this day, I also extend my gratitude towards the Members, senior officers and staff of the Commission. I am confident that in future we will continue to work with the same team spirit."

Webinar on "Human Rights of Indian Seafarers"

The National Human Rights Commission, NHRC, India organized a virtual meeting on "Human Rights of Indian seafarers" on 06th October 2020. Dr. D.M. Mulay, Member, NHRC chaired it. The aim was to discuss the issues like; sensitization of the Consulates/ Indian Embassies for providing assistance to seafarers including those in foreign jails; utilization of Indian Community Welfare Fund to address the issues of stranded Indian Seafarers; creating awareness on fraudulent agents and agencies etc.

Senior NHRC officials along with Mr. Subhash Barguzer, Deputy Director General, Ministry of Shipping, Mr. Pramil Gupta, Director, Ministry of External Affairs and the representatives from Forum for Integrated National Security (FINS) attended the meeting. The following important actionable points emanated:

1. Directorate General, Shipping to monitor and play an active role in protection of human rights of seafarers.
2. Merchant Shipping bill to be discussed for an effective Act by including voices of stakeholders.
3. Framework for Standard Operating Procedures (SOPs) for safeguarding human rights of Indian Seafarers need to be immediately drafted in collaboration with DG Shipping, MEA and FINS.
4. Research Division of NHRC can publish quality booklets on the subject of human rights of Indian Seafarers, which can be disseminated to educational boards, UGC, institutes, universities and other



NHRC Member Dr. D.M. Mulay chairing the webinar on "Human Rights of Indian Seafarers"

- stakeholders.
5. Expression of interest for research on various aspects of human rights of Seafarers may be invited for next year through advertisement.
 6. For the issues of Indian seafarers stranded in foreign land, MEA should coordinate with embassies in respective countries and also with DG Shipping to expedite the proceedings for movement back home of stranded seafarers.
 7. The matter of insurance of Indian seafarers should be taken up by DG Shipping in order to ensure reasonable compensation to the victims of abandonment and other human rights violations.
 8. The matter of fraudulent institutions in the domain of ships related jobs is specifically under the purview of DG Shipping. However, if the available data of such institutions is provided to NHRC, the Chief Secretaries of States/UTs and SHRCs can be requested to initiate necessary action against them.
 9. The Chief Secretaries of States/UTs may be requested that no maritime institutions be set up without registration or approval from DG Shipping.
 10. For the issue of stranded seafarers in Iran and Malaysia or any other country, the MEA can be requested to fasten the procedure of their repatriation. The requisite data and other supporting material & documents from DG, Shipping and MEA can be requested.

NHRC advisories in connection with COVID-19 pandemic

The National Human Rights Commission, NHRC, India had set up an expert group to prepare advisories to ensure protection of rights of the vulnerable and marginalised sections of society, who have been affected due to COVID-19 pandemic and the resultant lockdowns. In this context, the following advisories were issued in October, 2020 :

1. Advisory for Protection of the

Rights of Women

2. Advisory for the Protection of the Rights of LGBTQI+
3. Advisory on Rights of Mental Health
4. Advisory on Business and Human Rights and Future Responses.
5. Advisory on Human Rights of the Prisoners and Police Personnel

and Future Responses.

6. Advisory on Informal Workers and Future Responses

The Commission has sent these advisories to the concerned Ministries, State/UT Administration for implementation. It has also sought action taken report from them. The advisories may be downloaded from the website of the Commission: www.nhrc.nic.in.

Suo Motu Cognizance

The Commission took suo motu cognizance in 3 cases of alleged human rights violations reported by media during October, 2020 and issued notices to the concerned authorities for reports. Summary of the cases is as follows-

Hunger strike by prisoners

Case No. 1126/12/8/2017

The media reported that six members of the banned students' Islamic Movement of India (SIMI) had begun a hunger strike inside the Central Jail, Bhopal demanding better food, exemption from regular frisking and freedom from high security block.

The Commission issued notices to the Chief Secretary and the Inspector General of Prisons, Madhya Pradesh calling for a detailed report

in the matter including the present health status of all the SIMI prisoners and their medical treatment records.

The Commission observed that it is necessary that the prisoners are provided proper food so that their immunity level remains satisfactory as per guidelines issued by the WHO and ICMR.

Custodial gang rape

Case No.2188/12/36/2020

The media reported that about the alleged gang rape by five cops in lockup of SDPO, Mangawan area of Rewa district of Madhya Pradesh. Reportedly, the woman was an accused in a case of murder. At present, she is in judicial custody. The incident occurred in the month of May and it came to the knowledge of the District Judge after a period of

five months. Even the prison warden did not have the courage to report the matter to the higher authorities.

The Commission has directed to the Government of Madhya Pradesh that the matter may be investigated by a senior police officer not below the rank of the Deputy Inspector General of Police.

Escape of 17 juvenile undertrials from observation home in Hissar

Case No. 1738/7/6/2020

The media reported about the escape of 17 juvenile undertrials from the observation home in Hissar, Haryana on 12.10.2020. The Commission has issued notices to the Chief Secretary and the Director General of Police, Haryana calling for reports including the status of the investigation/search being conducted

to trace the escaped juvenile prisoners and action taken against the delinquent officers. It has also asked to report on the steps taken and proposed to be taken by the State Government to ensure that such incidents do not recur in future. The District Magistrate, Hissar, Haryana

has also been directed to forward a copy of the proceedings of the Commission to the Juvenile Justice Board and to obtain their report.

The Commission has observed that such incidents are indicative of the fact that the authorities are

perhaps not successful to provide them an atmosphere which could help to improve themselves. The escape of juveniles in such a large number, after attacking warders and security guards, indicates that the security arrangements at the home were not adequate.

Cases of Human Right Defenders

The Commission registered 11 cases of alleged harassment of Human Rights Defenders, during the month of October, 2020. Summary of some of these cases is as under –

Arrest of Fr. Stan Swamy

Case No. 1036/3/16/2020

The complainant, Mr. Henri Tiphagne, HRDA complained that 83 years old Jesuit priest and Adivasi Right Activist, Fr Stan Swamy was arrested by NIA officials in the Bhima-Koregaon Elgar Parishad case on 08.10.2020. He apprehended that the custodial interrogation of the super senior citizen, who is suffering from Parkinson's disease, may be risky to his life during the COVID-19 pandemic

The Commission immediately asked its DG (Investigation) to collect facts from the concerned authority(s) and submit a report. The Investigation Division of the Commission submitted a report stating that the NIA has denied allegations leveled in the complaint and intimated that they had followed

all laid down procedures for Fr. Stan Swamy during his arrest. The matter relating to health and travelling to Mumbai, could be explained by the NIA in their detailed report and therefore notice was issued on 14.10.2020 to the DG, NIA, New Delhi to submit a report.

Allegation of false implication

Case No. 14/15/0/2020

The complainant, Mr. Ishraful Hoque, a HRD, Anti-Corruption and Human Development Organisation (ACHDO) has alleged that he was being falsely implicated by the Tura Women Police Station, on false, fabricated, concocted complaint(s). On the directions of the Commission, its Investigation Division contacted the SHO of the concerned Police Station on her mobile phone. She informed that an FIR No. 41/2020 u/s 5/6 POCSO Act has been registered against Ishraful Hoque on 21.09.2020. The accused had been sent to the judicial custody. Subsequently, a notice has also been issued to the SP, District West Garo Hills, Meghalaya,

calling for a detailed report.

Allegation of false implication

Case No. 1382/25/26/2020

The complainant, Mrs. Sangita Chakraborty, a Human Rights Defender, alleged that a false FIR has been registered against her with an intention to hinder her from taking action against the opposite party. The Commission took cognizance in the matter on 08.10.2020 directing to transmit a copy of the complaint to the SP, Purba Bardhaman West Bengal for a report within four weeks. The Commission also directed its DG (Inv.) to collect facts over telephone from the concerned authority within three days.

The Investigation Division submitted that SP, Purba Bardhaman, West Bengal was not willing to give the details of the case over telephone. Therefore, the Commission issued conditional summons to the concerned SP calling upon him to appear before it on 20.11.2020 along with the requisite report.

Success Stories

Following are the summaries of some of the cases wherein the public authorities took affirmative action on the recommendations of the Commission:

Electrocution

1) Case No. 18667/24/75/2018

The Commission received a complaint that a man died due to electrocution when he came in contact with a broken electric wire.

In response to the notice issued by the Commission, reports were received from the Chairman, UPPCL, Lucknow and the Superintendent of Police, Sambhal (Bhim Nagar), UP. The Commission recommended that the Government of Uttar Pradesh pay Rs. 2 lakh to the NoK of the victim, whose human rights were infringed due to the lackadaisical behavior of the public authority. A compliance report has also been received from the Chief Secretary, Govt. of Uttar

Pradesh.

Custodial death

2) Case No. 993/34/10/2016-JCD

The case relates to the custodial death of UTP Korneliyus Tigga on 07.07.2015, who was in custody of District Jail Gumla, Jharkhand. On the basis of the material on record, the Commission observed that the death of the deceased was an outcome of medical negligence, which

amounted to a violation of his human rights. Therefore, the Commission recommended that the Government of Jharkhand pay Rs. 3 lakh as relief to the NoK of the deceased, which was paid.

Sexual harassment

3) Case No. 26014/24/10/2017

This Commission received a complaint alleging sexual harassment of a teenage girl by a Police Constable of Gopalnagar outpost of Balia

District, UP. Her father reportedly died of shock when he heard of the incident.

Pursuant to the directions of the Commission, SP (Human Rights) in the office of DGP, U.P., Lucknow submitted a report that on the complaint of Shivji Yadav, a Case Crime No. 864/2017 u/s 354/306 IPC and 7/8 POCSO Act, PS Rewati was registered against the accused Constable. He was arrested. A case u/s 354/306 IPC and u/s

7/8 POCSO Act was registered on the basis of the statements of the victim, eye witnesses, doctors and the medical report. A charge sheet No. 144/17 had been filed in the court. The report also confirmed that father of the victim died of shock on hearing the news of the incident. The Commission recommended that the Government of Uttar Pradesh pay the victim Rs. 2 lakh as relief. In response a compliance report has been received with the proof of payment.

From Investigation Files

This column carries a story unfolding an intricate case of human rights violations leading to diametrically opposite revelation to prima facie claims and findings after investigations by the NHRC team.

Horrendous acts of mobocracy - a blatant violation of Human Rights

Case No. 19/17/8/2017

This is a case of blatant violation of human rights by the self-claimed protectors of moral fabric

of the society & under the garb of customary law defying the rule of law & human rights of the individuals. A complaint was received from the Human Rights Defender & Activist from North East alleging that under the banner of Vigilante Organization & Shadow of customary law, some people in Nagaland took law in their own hands.

A Tribal man & woman of village Sangtam District Tuensang,

Nagaland were stripped off their clothes, handcuffed, tonsured, spat upon, physically assaulted & paraded naked in the village by them. During the course of investigation by the NHRC, it was found that the police did not take any action against the offenders and no case was registered. This was a gross violation of human rights of the two individuals, which was exposed by the Commission. The Commission has recommended monetary relief to both the victims.

Recommendations For Relief

As part from a number of cases taken up daily, 26 cases were taken up by Full Commission and 52 cases by Double Bench in October, 2020. Out of these, in 17 cases, listed in the table below, the Commission recommended monetary relief amounting to a total of Rs.33,25,000/- for the victims or their NoK, where it found that public servants had either violated human rights or been negligent in protecting them. *The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:*

Sr. No	Case No.	Nature of complaint	Amount Recommended (in Rs.)	Public Authority
1	1381/4/26/2019-JCD	Custodial Death (Judicial)	500000	Bihar
2	1287/30/1/2019	Custodial Torture	200000	Delhi
3	2186/30/0/2018-JCD	Custodial Death (Judicial)	300000	Delhi
4	1362/6/21/2018	Lack Of Proper Medical Facilities In The State	200000	Gujarat
5	2056/7/15/2019-WC	Gang Rape	200000	Haryana
6	5244/7/5/2016-JCD	Custodial Death (Judicial)	300000	Haryana
7	1430/19/18/2018-JCD	Custodial Death (Judicial)	300000	Punjab
8	1803/20/15/2018	Inaction By The State Government/Central Govt. officials	200000	Rajasthan
9	296/20/19/2019	Exploitation Of Children	500000	Rajasthan
10	13363/24/52/2017-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
11	20292/24/7/2017	Failure In Taking Lawful Action	200000	Uttar Pradesh

12	27383/24/18/2017	Failure In Taking Lawful Action	200000	Uttar Pradesh
13	2829/24/54/2017-JCD	Custodial Death (Judicial)	200000	Uttar Pradesh
14	32139/24/23/2017-WC	Indignity Of Women	300000	Uttar Pradesh
15	37864/24/43/2014	Illegal Arrest	25000	Uttar Pradesh
16	7949/24/41/2016	Unlawful Detention	300000	Uttar Pradesh
17	1703/25/22/2019	Atrocities On ST	200000	West Bengal

Payment of Relief On NHRC Recommendations

The Commission closed 39 cases on receipt of compliance reports from different public authorities, furnishing proof of payment, it has recommended an amount of total Rs. 1,02,13,098/- to the victims of human rights violations or their next of kin. *The specific details of these cases, closed in October, 2020, can be downloaded from the NHRC website by logging the case number given in the table below:*

Sr. No	Case No.	Nature Of Complaint	Amount Recommended (in Rs.)	Public Authority
1	256/1/3/2011	Unlawful Detention	200000	Andhra Pradesh
2	1951/4/7/2012-JCD	Custodial Death (Judicial)	100000	Bihar
3	382/4/7/2017	Malfunctioning Of Medical Professionals	200000	Bihar
4	93/4/18/2017	Failure In Taking Lawful Action	100000	Bihar
5	292/30/0/2018	Exploitation Of Labour	568098	Delhi
6	3451/30/2/2017	Non-Payment Of Pension/Compensation	25000	Delhi
7	6332/30/8/2013	Atrocities On Sc/St (By Police)	25000	Delhi
8	407/6/28/09-10-JCD	Custodial Death (Judicial)	200000	Gujarat
9	830/34/12/2016	Malfunctioning Of Medical Professionals	100000	Jharkhand
10	178/10/22/2018	Failure In Taking Lawful Action	100000	Karnataka
11	418/10/1/2013	Inaction By The State Government/Central Govt. officials	1000000	Karnataka
12	43/11/2002-2003-CD	Custodial Death (Judicial)	150000	Kerala
13	74/11/2004-2005	Irregularities In Govt. hospitals/Primary Health Centres	300000	Kerala
14	1650/12/29/2013	Children	150000	Madhya Pradesh
15	2194/12/20/2013-WC	Rape	400000	Madhya Pradesh
16	2471/12/56/2015-WC	Abduction, Rape And Murder	25000	Madhya Pradesh
17	730/12/18/2012	Malfunctioning Of Medical Professionals	50000	Madhya Pradesh
18	884/12/22/2012	Irregularities In Govt.hospitals/Primary Health Centres	1800000	Madhya Pradesh
19	1241/18/0/2014-WC	Exploitation Of Women	50000	Odisha
20	1344/18/10/2015	Inaction By The State Government/Central Govt. officials	300000	Odisha
21	14010/18/5/2015	Inaction By The State Government/Central Govt. officials	150000	Odisha
22	3434/18/5/2016	Inaction By The State Government/Central Govt. officials	300000	Odisha
23	1151/19/15/2016	Death In Police Firing	300000	Punjab
24	1418/19/1/2013-JCD	Custodial Death (Judicial)	600000	Punjab
25	1673/19/1/2013-JCD	Custodial Death (Judicial)	300000	Punjab
26	1598/20/2/2016	Malfunctioning Of Medical Professionals	100000	Rajasthan

27	2122/20/2/2014	Failure In Taking Lawful Action	150000	Rajasthan
28	1/21/1/2016-AD	Alleged Custodial Deaths In Police Custody	300000	Sikkim
29	1186/1/18/2014-JCD	Custodial Death (Judicial)	100000	Telangana
30	18123/24/3/2015	Abduction/Kidnapping	25000	Uttar Pradesh
31	20380/24/34/2016-WC	Rape	10000	Uttar Pradesh
32	26014/24/10/2017	Sexual Harassment/Unnatural Offence	200000	Uttar Pradesh
33	31938/24/30/2014-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
34	33404/24/3/2012-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
35	35679/24/57/2015	Illegal Arrest	10000	Uttar Pradesh
36	40341/24/31/2015-JCD	Custodial Death (Judicial)	200000	Uttar Pradesh
37	43970/24/73/2013-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
38	44795/24/61/2015-JCD	Custodial Death (Judicial)	200000	Uttar Pradesh
39	5306/24/55/2016-WC	Gang Rape	525000	Uttar Pradesh

Online Short Term Internship

The National Human Rights Commission, NHRC, India organized its 15 days "Online Short Term Internship from 15th October to 29th October 2020". 89 Students from across the country attended. Mr. Justice M.R. Shah, Supreme Court of India addressed the inaugural session. The valedictory session was addressed by NHRC Member, Mrs. Jyotika Kalra. NHRC Secretary General, Mr. Bimbardhar Pradhan and other senior officers were present on both the occasions. During the course of online internship, the students were exposed to various aspects of human rights. They got the opportunity to interact with NHRC Members, Judges of Supreme Court and High Courts,



NHRC Member, Mrs. Jyotika Kalra and Secretary General, Mr. Bimbardhar Pradhan addressing the interns online

Chairpersons of State Human Rights Commissions, Secretaries and other senior functionaries of Government of India in various Ministries and Para Military Forces, State Police Organizations apart from various expert human rights activists.

Spot Enquiries

Six spot enquiries were conducted by the teams of Investigation Division of the Commission during October, 2020. These are as under :

- (i) On the allegation of misuse of power, high handedness & physical assault by Delhi Police on the complainant's family in North District of Delhi;
- (ii) On the allegations of physical assault & gang rape of a girl by police personnel, while in custody of police in Karnal &

- (iii) On the allegation of gang rape,



torture of a girl by accused party & non registration of FIR of case by police in order to protect the culprits in Dhanbad, Jharkhand;

- (iv) On the allegations of sexual harassment of wife and his daughter by the police, when the complainant was in jail in North East District of Delhi;
- (v) On the allegations of sexual harassment & black mailing for false implications in

a case of theft by the employer of the complainant in Delhi.

- (vi) On the allegation of forced manual scavenging by the govt. agencies to clean sewer lines in the city & non-compliance

of the provisions of Manual Scavengers & Rehabilitation Act in Varanasi district of U.P.



Human Rights and NHRC in News

During October, 2020, the Media & Communication Wing of the Commission prepared and issued 7 press releases. More than 2400 news clippings on various human rights issues were culled out from different/select editions of major English and Hindi newspapers and some news websites. News clippings related to several incidents of alleged human rights violations were brought to the notice of the Commission, some cases were found fit for suo motu cognizance. News stories having specific reference to the interventions by the NHRC can be seen at 'NHRC-in-News' on the website of the Commission. 'NHRC Twitter handle' was abuzz with 61 tweets on the Commission's interventions & activities. Its followers continue to increase day by day.

RLD urges NHRC to probe cane charge on Jayant Chaudhary
LUCKNOW: The Rashtriya Lok Dal (RLD) has urged the National Human Rights Commission (NHRC) to conduct an inquiry into the alleged police cane charge on party leader and ex-Minister Jayant Chaudhary. Chaudhary, who was a Member of the Legislative Assembly (MLA) from the RLD, was allegedly hit on the head with a cane by police officers during a protest in Lucknow. The RLD has demanded that the NHRC should probe the incident and take appropriate action against the police officers involved.

NHRC directs Odisha govt to pay 3 lakh to family of m
Bhubaneswar: The National Human Rights Commission (NHRC) has directed the Odisha government to pay Rs. 3 lakh to the family of a deceased person. The deceased was a student of a government school in Odisha, who was killed in a fire incident. The NHRC has found the government negligent in ensuring the safety of the student and has ordered the payment of Rs. 3 lakh as compensation to the family.

'Allow Covid-19 hit cos to adjust salaries against CSR obligations'
NEW DELHI: The Commission has issued a notice to the Ministry of Corporate Affairs, asking it to allow companies affected by the COVID-19 pandemic to adjust their salaries against their Corporate Social Responsibility (CSR) obligations. The Commission has observed that many companies are facing financial difficulties due to the pandemic and have been unable to pay their salaries to their employees. It has requested the Ministry to take necessary steps to ensure that the rights of employees are protected.

NHRC advisory on informal workers' rights
A committee of experts on impact of Covid-19 pandemic on human rights and future response set up by NHRC has issued detailed advisories to states and UT administrations on the rights of informal workers and sought action taken reports from them showing compliance in each area, reports Swati Mathur. The advisory said that in a survey of more than 11,500 informal workers conducted by Action Aid Association, more than 78% respondents reported a loss of livelihood and a major reduction in work. In this context, the committee has issued the following advisories:

PROTECTING RIGHTS OF PRISONERS, OTHERS COVID-19: NHRC sends advisories to ministries, state governments

NEW DELHI: In view of the COVID-19 pandemic, the National Human Rights Commission (NHRC) has issued advisories to various ministries and states stressing on the need for protection of rights of prisoners, police personnel and informal workers. The NHRC, in a statement issued on Tuesday, said it is sending advisories to the concerned ministries and state governments to ensure that the rights of these vulnerable groups are protected during the pandemic.

PRAMODINI RAPE, MURDER Deceased's kin meet Ganjam SP for 5th time

MAJAPUR: The deceased's kin met the Superintendent of Police (SP) in Ganjam for the 5th time to discuss the progress of the investigation into the rape and murder of Pramodini. The kin expressed their dissatisfaction with the slow progress of the case and demanded a faster resolution. The SP assured them that the police is working hard to solve the case as soon as possible.

Release pregnant inmates, NHRC tells states
NEW DELHI, OCTOBER 8: The National Human Rights Commission (NHRC) has issued a detailed advisory to states and union territories (UTs) regarding the release of pregnant inmates. The advisory states that pregnant women in prison should be released as soon as possible to protect their health and the health of their unborn children. It also emphasizes the need for proper medical care and support for these women.

NHRC seeks ATR on petrol pump blast
POST NEWS NETWORK: The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from the Odisha government regarding a petrol pump blast. The blast occurred in a public area, causing several injuries and deaths. The NHRC is concerned about the safety of public places and has requested the government to take necessary measures to prevent such incidents in the future.

NHRC for security to sarpanches in J&K

JAMMU: A BJP leader has approached the National Human Rights Commission (NHRC) to seek its intervention to ensure security of sarpanches facing terror threat in Kashmir. The leader stated that the sarpanches are being targeted by terrorists, which is affecting the governance in the region. He requested the NHRC to take necessary steps to protect the sarpanches and ensure the safety of the people.

NHRC virtually celebrates 27th Foundation Day

The National Human Rights Commission (NHRC) recently celebrated 27 years of its establishment. The Commission observed the occasion virtually, highlighting its commitment to the promotion and protection of human rights. The NHRC has been instrumental in addressing various human rights violations and ensuring that the rights of all citizens are protected.

COVID-19 Tracker

State/UT	Active	Infected	Death	Recovered
Andhra Pradesh	1,36,208	15,54,989	43,859	15,95,2
Assam	1,13,987	7,25,371	10,156	9,265
Bihar	62,566	6,70,392	10,473	4,662
Chhattisgarh	41,669	7,67,865	6,319	3,892
Goa	37,053	4,44,096	5,008	3,671
Gujarat	30,320	1,98,231	634	1,427
Haryana	27,208	1,47,666	1,306	NA
Himachal Pradesh	23,728	2,16,238	1,241	1,446
Madhya Pradesh	17,485	1,92,493	26,689	21,247
Maharashtra	8,13,164	63,77,181	73,02,120	TOTAL
Odisha	1,11,230	545	NON-COVID DEATHS	545

Complaints in October, 2020

Category	Count
Complaints received	7145
Disposed	6917
Under consideration of the Commission	18642

This Newsletter is also available on the Commission's website www.nhrc.nic.in. NGOs and other organization are welcome to reproduce material of the Newsletter and disseminate it widely acknowledge the NHRC

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